

Socio-Legal Review

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A PUBLICATION OF THE LAW AND SOCIETY COMMITTEE

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Dear Sir/Madam,

SOCIO-LEGAL REVIEW

CALL FOR SUBMISSIONS

The Socio-Legal Review welcomes contributions for its Volume 15(1), to be released in Spring 2019.

ABOUT THE JOURNAL

The *Socio-Legal Review* (SLR) is a student-edited, peer-reviewed interdisciplinary journal published by the Law and Society Committee of the National Law School of India University, Bangalore. SLR aims to be a forum that involves, promotes and engages students and scholars to express and share their ideas and opinions on themes and methodologies relating to the interface of law and society. The Journal features articles by eminent scholars as well as student essays, providing an interface for the two communities to interact. From 2012, SLR has become a biannual publication, bringing out one themed issue and one general issue annually. From 2018, SLR has instead published two general issues, the first in Spring and the second in Autumn. Archives and further details are available on our website, www.sociolegalreview.com.

The Journal subscribed to an expansive view on the interpretation of “law and society” thereby keeping its criteria for contributions simply that of high academic merit, given a perceivable link. This includes not only writing about the role played by law in social change, or the role played by social dynamics in the formulation and implementation of law, but also writing that takes cognizance of legal institutions/institutions of governance/administration, power structures in social commentary, and so on.

Earlier last year, SLR launched an online companion to the Journal titled the *Socio-Legal Review Forum*. The *Forum* carries shorter pieces than the Journal, in furtherance of its aim to provide timely reactions to contemporary socio-legal issues and foster a debate in a slightly informal setting. The *Forum*, and further information about it can be accessed at www.sociolegalreview.com/slr-forum.

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GUIDELINES FOR SUBMISSION

1. All contributions submitted to the Journal should be original and should not be simultaneously considered for publication elsewhere.
2. A submission is welcome as long as it fits within the general mandate of the Journal, as described above.
 - a. Contributions should be mailed *only* in a soft copy to slr@nls.ac.in and sociolegalreview.nls@gmail.com, the subject of the mail being "Submission for 2019 Volume." Biographical information is to be provided in a separate document.
 - b. The Journal is accepting contributions for Articles and Short Articles. With reference to **Articles**, contributions should not ordinarily exceed 8000 words. With reference to **Short Articles**, contributions should not ordinarily exceed 5000 words. The Editorial Board reserves the right to reject without review manuscripts that exceed the word limit substantially.
 - c. The Journal also accepts **Book Reviews** and **Notes from the Field**. The latter includes shorter pieces designed to provide a glimpse into a new legal strategy, political initiative or advocacy technique applied in the field, a current problem or obstacle faced in, legal reform or development work, or a new issue that has not yet received much attention and needs to be brought to light. Contributions should not exceed 3000 words.
 - d. We accept submissions on a rolling basis. Consequently, we never reject articles for failing to meet a deadline. However, submissions received after **November 1, 2018** might have to be considered for publication in the issue to follow.
 - e. All submissions are to be made via e-mail as .doc or .docx documents.
 - f. SLR follows the Harvard Blue Book – A Uniform System of Citation (20th edn.) style of referencing. Contributors are requested to comply with the same.
3. For any clarifications, please contact us at sociolegalreview.nls@gmail.com or slr@nls.ac.in.